

(b) if so, the details of such disputes and the steps taken by the Government to solve the problem;

(c) whether the Government have issued any general guidelines in this regard; and

(d) if so, the details thereof?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : (a) to (d) Reports about disputes among various Government Departments leading to delay in implementation of irrigation projects have not been received at the Centre. One of the important reasons for delay in implementation of projects is difficulties in acquisition of land both private and forests.

As per the guidelines for appraisal of the irrigation projects, clearance from environmental and/or forest angles is a pre-requisite for investment clearance of an irrigation project. To ensure proper coordination between various departments, State Governments have also been advised to set up state-level multi-disciplinary Unit for considering various aspects of a project before its submission to the Central Water Commission for techno-economic appraisal. On the projects involving inter-State issues such as sharing of water of an inter-State river and submergence in other States, the State Government is also required to obtain concurrence of the concerned State Governments before their investment clearance.

[English]

#### Mysore Old Jain Temple

4682. DR. M.P. JAISWAL : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that 700 year old Jain temple in Mysore has been razed to the ground;

(b) if so, the details thereof;

(c) whether any action has been taken so far by the Government to restore and preserve the temple; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI S.R. BOMMAI) : (a) No, Sir. The outer stone veneering members from the Navaranga portion were partially removed.

(b) A few stone members of the wall of the ruined temple were dismantled by the local public of the Ravandur Village, Distt. Mysore in June, 1996, for reusing for construction purposes. The entire temple has not been razed to the ground.

(c) and (d) The State Government has stopped all illegal activities in the area and a round the clock vigil is

being maintained. The State Department of Archaeology of Government of Karnataka has taken up measures to declare the monument as a State protected monument.

#### Navodaya Vidyalayas in Gujarat

4683. SHRI CHHITUBHAI GAMIT : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the number of Navodaya Vidyalayas in Gujarat at present and the number of students studying in these Vidyalayas;

(b) whether the number of teachers working in these schools is less than the requirement; if so, the details thereof;

(c) the subject-wise number of posts of teachers sanctioned in all these schools and the number of teachers appointed; and

(d) the reasons for appointing the less number of teachers in these schools and the time by which the number of vacant posts are likely to be filled?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIÁ): (a) 12 Navodaya Vidyalayas are functioning at present in Gujarat State and the total student enrolment is 3467.

(b) and (c) A Statement showing the details of total sanctioned posts as well as the teachers in position as on 30th June, 1996, in the Vidyalayas located in Gujarat is enclosed.

(d) The reasons for some posts remaining vacant include non-availability of suitable candidates belonging to SC/ST/OBC category. The Samiti has taken steps to fill up the vacant posts expeditiously. Principals concerned have also been authorised to make part-time/Contract appointment, pending regular recruitment.

#### STATEMENT

The total number of teaching posts sanctioned in Navodaya Vidyalayas located in Gujarat—  
Subjectwise (as on 30.6.96)

S.No.	Subjects	Sanctioned	In Position*	Vacant
1	2	3	4	5
PGTs				
1.	Hindi	9	6	3
2.	English	9	3	6
3.	Maths	9	7	2
4.	Biology	9	4	5